

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

~~NEW BOMBAY~~
NEW BOMBAY BENCH

~~XXXXXX~~
T.A. No. 254/87

198

DATE OF DECISION 28.4.1989

Shri T.N.Naughade & 5 others. Petitioners

Advocate for the Petitioner(s)

Versus

Union of India & others. Respondents

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.B.Mujumdar, Member (J)

The Hon'ble Mr. M.Y.Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH, NEW BOMBAY 400 614

Tr.No. 254/87

Shri T.N. Nawghade & 5 others. ... Applicants

v/s.

Union of India & others. ... Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar
Hon'ble Member (A) Shri M.Y.Priolkar

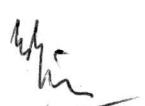
ORAL JUDGMENT

Dated: 28.4.1989

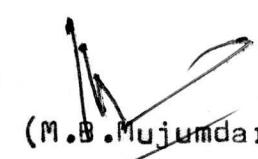
(PER: M.B.Mujumdar, Member (J))

None present for either side.

2. Respondents by the letter dated 21.4.1989 informed that the applicants have got regular employment in the same department hence the applicants have requested for permission to withdraw the case. They have sent a copy of the letter dated 15.4.1989 from the applicants for permission to withdraw the case as they have got regular employment in the department. We have also received an application by post on 24.4.1989. That application be numbered as Misc. Petition. We, therefore, permit the applicants to withdraw the application and dispose it of as withdrawn with no orders as to costs. Misc. Petition is disposed of.


(M.Y.Priolkar)

Member (A)


(M.B.Mujumdar)

Member (J)